

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application No.180/00443/2018**

**Monday, this the 10<sup>th</sup> day of September, 2018**

**CORAM:**

**Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member  
Hon'ble Mr. Ashish Kalia, Judicial Member**

T.K. Haridas, aged 53 years, S/o. T.G. Krishnankutty (late),  
Senior Engineering Assistant/Doordarshan Kendra/  
Kudappanakunnu/Triandrum – 695 043),  
Residing at Karunavilasam, Janasevikapuram, Santhigiri PO,  
Trivandrum – 695 589. .... **Applicant**

**(By Advocate – Mr. T.C. Govindaswamy)**

**V e r s u s**

1. Union of India, represented by the Secretary to the Government of India, Ministry of Information and Broadcasting, Sasthri Bhavan, A Wing, New Delhi – 110 001.
2. Prasar Bharati (Broadcasting Corporation of India), Akashvani Bhavan, II Floor, PTI Building, Parliament Street, New Delhi 110 001 – through its Chief Executive Officer.
3. The Director General, All India Radio, S-I(B) Section, Prasar Bharati (Broadcasting Corporation of India), Akashvani Bhavan, Parliament Street, New Delhi 110 001.
4. The Director General, Doordarshan Kendra, Mondi House, New Delhi – 110 001.
5. The Additional Director General (Training), Prasar Bharati National Academy of Broadcasting & Multi Media, Prasar Bharati, Radio Colony, King's Way, Delhi – 110 009. .... **Respondents**

**(By Advocate – Mr. N. Anilkumar, Sr. PCGC ®)**

This Original Application having been heard on 10.09.2018 the Tribunal on the same day delivered the following:

**O R D E R (Oral)****Per: E.K. Bharat Bhushan, Administrative Member:**

Learned counsel for the applicant submitted a copy of the order passed by the Hon'ble High Court in Contempt Case © No. 1304 of 2016 which has been disposed of directing the respondents to complete the process of granting promotion to the petitioner in terms of the judgment in WP(C) No. 15325 of 2010 within two weeks from the date of the order. The direction of the Hon'ble High Court in the Contempt Petition is quite unequivocal and needs no clarification from our end.

2. Hence, the Original Application is dismissed. There shall be no order as to costs.

**(ASHISH KALIA)  
JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)  
ADMINISTRATIVE MEMBER**

**“SA”**

**Original Application No.180/00443/2018****List of Annexures of the Applicant**

**Annexure A-1-** True copy of judgment in WP(C) No. 15325/2010 dated 10.7.2015, rendered by the Hon'ble High Court of Kerala.

**Annexure A-2-** True copy of judgment dated 04 Jan 2018 in RP No. 669/2016 in WP(C) No. 15325/2010 rendered by the Hon'ble High Court of Kerala.

**Annexure A-3-** True copy of circular memorandum bearing No. NABM-Dept. Exam/SEA-AE-2017 dated 17.11.2017 issued from the office of the 5<sup>th</sup> respondent.

**List of Annexures of the Respondents**

Nil

\*\*\*\*\*